CENTRAL ELECTRICITY REGULATORY COMMISSION
Core 3, 6<sup>th</sup> floor,SCOPE Complex, New Delhi-110003
Lele 24360216 FAX 4360010

Petition No. 16/99.	New Delhi:Dr: / 6 / 2 2003
1.0	
As per list	
Sir,	
I am directed to send herewith a co	opy of order dated7./2/253.in
Petition/Review Petition /Lx No / 6./	199tor
your information and compliance of Commi	ission's direction(s).
2. The Petitioner is requested to remit to	the balance filing fee for the Petition
Review Petition immediately, if it has not bee	en remitted already
	Yours taithfully
Encl. As above	An

TAK.ROY Bench Officer

# CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

### Coram:

- 1. Shri Ashok Basu, Chairman
- 2. Shri G.S. Rajamani, Member
- 3. Shri K.N. Sinha, Member

Petition No. 16/1999

In the matter of

Approval of incentive based on availability of Transmission System for the years 1997-98 and 1998-99 for Northern Region

And in the matter of

In the matter of

M/s Power Grid Corporation of India Ltd.

.... Petitioner

#### Versus

- 1. Rajasthan State Electricity Board, Jaipur
- 2. Himachal Pradesh State Electricity Board, Shimla
- Punjab State Electricity Board, Patiala
- 4. Haryana Vidyut Prasaran Nigam Ltd., Panchkula
- Power Development Department, J&K, Jammu
- 6. U.P. State Electricity Board, Lucknow
- 7. Delhi Vidyut Board, New Delhi
- 8. Chandigarh Administration, Chandigarh

..... Respondents

1

## The following were present:

- 1. Shri R.K. Vohra, ED(Comml.), PGCIL
- 2. Shri A.K. Khetri, DGM, PGCIL
- 3. Shri U.K. Tyaqi, PGCIL
- 4. Shri S. Mehrotra, Dy. Mgr (F), PGCIL
- 5. Shri J Mazumdar, PGCIL
- 6. Shri K.K. Mittal, XEN(ISP), RVPN
- 7. Shri G.M. Agrawal, Dy. CE (Comml.), RVPN
- 8. Shri V.K. Gupta, Consultant, RVPN
- 9. Shri J.S. Bhargava, AEW, RVPN
- 10. Shri Mahendra Kumar, EE, UPPCL
- 11. Shri R.K. Arora, XEN, HVPN
- 12. Shri T.P.S Bawa, PSEB





(Date of Hearing: 22.1.2003)

This petition seeks approval for incentive payable to the petitioner, Power Grid Corporation of India Ltd for the years 1997-98 and 1998-99 in respect of transmission system in the Northern Region.

It has been provided in Ministry of Power's notification dated 16.12.1997 2. that in addition to transmission charges for availability of the transmission system beyond 95%, the petitioner shall be entitled to incentive at a rate which shall not exceed 1.0% of return on equity for each percentage point of increase in availability based on the certification by Member Secretary, Regional Electricity Board, (Northern Regional Electricity Board in the present case). The petition for approval of incentive has been filed based on the said notification dated 16.12.1997 and the petitioner has claimed incentive as under from the respondents.

	(Rs.	in lakhs)
Year	Equity	Incentive
1997-98	98159.43	4220.86
1998-99	105077.77	4224.13

The parties to this petition had raised certain preliminary questions of law 3. regarding the jurisdiction of the Commission to approve incentive from a date on which it was not constituted. It bears notice that the Commission was constituted on 24.7.1998 though the approval to incentive has been sought from 1.4.1997. The preliminary questions of law raised on behalf of the parties were considered by the Commission and through its order of 19.6.2000, the Commission held that approval of incentive for the years 1997-98 and 1998-99 fell within its jurisdiction. Therefore, the Commission had decided to hear the petition on merits. Meanwhile,



the respondents were directed to pay 50% of the claim by the petitioner raised in the petition as an interim measure. Subsequently, in its order dated 18.10.2001, the Commission permitted the petitioner to recover 80% of the incentive claimed by it.

- 4. The other issues raised on behalf of the respondents on the admissibility of the claim were decided by the Commission in its order dated 26.9.2000. The Commission also prescribed the procedure for calculation of transmission system availability by the Regional Electricity Boards (NREB in the present case) while certifying availability of the transmission system. The Commission had, inter-alia, held that the incentive for the years in question, that is, 1997-98 and 1998-99 should be worked out based on Ministry of Power's notification dated 16.12.1997. Therefore, we do not propose to go into these issues raised on behalf of the parties once again since these issues are already settled so far as the Commission is concerned in the order dated 26.9.2000.
- 5. Member Secretary, NREB in its certificate dated 1.2.2001 has certified the availability of transmission system in the region during 1997-98 at 99.30% and during 1998-99 at 99.02%. The petitioner has worked out year-wise incentive by considering closing equity in a year. In the interest of justice we consider it appropriate that incentive should be payable based on the average equity during the year. The incentive has been worked out accordingly, considering the availability as certified by the Member Secretary, NREB. Based on the above, the petitioner shall be entitled to incentive as under:



Year	Qualifying % Availability	<b>Equity</b> (Rs. in lakhs)	Amount (Rs. in lakhs)
1997-98	4.30%	98138.26	4219.95
1998-99	4.02%	105026.69	4222.07

- 6. The details of calculations in support of the incentive allowed by us are given in the table annexed.
- 7. The Commission in its order dated 18.10.2001, had allowed provisional incentive of 80% of that claimed by the petitioner in the present petition. The provisional incentive charged by the petitioner shall be subject to adjustment on the basis of final incentive for the years 1997-98 and 1998-99 approved by us in this order.
- 8. The incentive of Rs.4219.96 lakhs and Rs.4222.07 lakhs for the years 1997-98 and 1998-99 respectively shall be borne by the respondents, the beneficiaries in the Northern Region, in proportion of energy drawn.
- 9. This order disposes of petition No. 16/99.

(K.N. Sinha) Member (G.S. Rajamani) Member

Sd

Ashok Basu) Chairman

New Delhi dated the  $7^{\text{th}}$  February 2003.

Name of the Region: Northern Name of the Company: PGCIL

Petition No.:16/99-Incentive for th

Availability of the Transmission System Element					95.00%	And Annabase : Income or management of the Control	THE PERSON NAMED AND ADDRESS OF THE PERSON	05.00%
of PGCIL of Northern Region as per certificate of Member NRFR dated	0				96 30%			95.00%
Availability beyond 95%- (A)								
					4.30%	0		4.02%
Name of the Transmission System/ Line (1)	(1) Date of Gol Tariff Notification/ Petition No &	D.O.C.O.(3)		4007 00	Andreas and the Control of the Contr	4	Rs In Lacs	
	date of order (2)		Equity as per Per Gol du hotification/ year CERC order (4) (5)	Period during the year (Year)	Incentive amount (6)=(4)*(5)*(A)	1998-99 Equity as per Gol Period notification/ CERC during the order (?)	1998-99 Period during the year (Year)	Incentive amount (9)=(7)*(8)*(A)
NOTIFIED SCHEMES								
	16.11.98 (Northern Region)	Before 01.04.97	2030.50	1.00	87.34	2030 60	100 +	0.40
And the second s		-op-	3559.50	1,00			000	142 00
		-op-	6915.50	1.00			100	278 00
VINDHYACHAL HVDC 50%	20.07.1009.000	-op-	41629.50	1.00	1790.07	4	1 00	1673.51
	16 11 98 (Northern Degical	-op-	2440.25		104.93		1.00	98.10
CHAMNERA-MOGA	(John Medion)	-0 <b>p</b> -	144.50	+	6.21		1 00	5.81
		-0p-	10901.00	1.00	468.74	10901 00	1.00	438.22
		-op-	4977.00		214.01		1 00	200.08
SALAL II INCL SARNA-DASUYA		-op-	918.50	-		918.50	1 00	36.92
AND THE RESIDENCE AND THE PROPERTY OF THE PROP		-0p-	3729.00	1.00	160.35	(T)	1 00	149.91
a) ADDITIONAL CAPITALISATION-ANTA	14 5 00 (NIC) (NIC)	-op-	794.00	-	34,14	794 00	1 00	31.92
b) ADDITIONAL CAPITALISATION AURAIYA	(Holder Hedron) of C.F.	-qo-	58.50	1.00	2.52		1 00	2.35
c) ADDITIONAL CAPITALISATION-RIHAND		-do-	131.86	1.00	5.67		1 00	5.30
d) ADDITIONAL CAPITALISATION		-op-	2083.91	1.00	89.61	2	1 00	83.77
VINDHYACHAL HVDC		-op-	93.05	1.00	4.00		1 00	3.74
6 ADDITIONAL CAPITALISATION SAINGRAULI		-op-	387.30	1.00	16.65	187.30	00 +	15 57
g) ADDITIONAL CAPITAL ISATION-CHAMERA.		-do-	46.97	1.00	2.02		1.00	18.5
		φ	59.21	1.00	2.55		1 00	2.38
								-

282.83 4222.39 4222.39 As per Notification it is observed that equity is added on different months during the year, henceweighed average equity has been considered as per petition and arrived as follows =(7705\*2/12)+(8923\*8/12)+(9266\*2/12)=Rs.8777.17 lacs

15.24 29.05

1.00 1 00 0.42 1.00 1.00

722.60 831.39

379.13

25.38 2.72 18.13 35.75

0.58 0.00 1.00 0.67 0.17

590.16

379.13 722.60

01.09.97

01.02.98 01.08.96

79/2001 CERC Order dt.30.10.2002

HISSAR-BAWANA- upto Bhiwani (Ckt.-II)

BAWANA-BHIWANI (Ckt.-1)

1.2.2

SALAL-KISHANPUR LINE RAPP B-CHITTORGARH

ICT-II AT MALARKOTLA

1.2.5

HISSAR-JAIPUR

SUB TOTAL (A)

AS PER ORDER OF CERC

HISSAR-BHIWANI (Ckt.

88733.05

1197.44 442.17

0.00

0.00

01.04.96 01.02.98

01.08.97

01.11.98

66/2000 CERC Order dt.20.09.2002 49/2001 CERC Order dt.12.06.2002 51/2001 CERC Order dt.30.10.2002

831.39

239.47 575.80 **7733.96** 

105733.01

4219.96

2755.80

18.76 78.73 1.72 14.25

436.18 2746.47 239.47

568.25

SUB TOTAL (B)

BAWANA-HISSAR upto Bhiwani Ckt.-II

BAWANA-BHIWANI (Ckt.-I)

1.2.8

GRAND TOTAL (A+B) Incentive amount

6513.65 95246.70

33.42 20.06 17.78 110.78 23.15

314.89

1.00

7833.00

168.41

0.50

7833.00

01.04.97, 01.06.97

01.10.97

07.5.99 (Northern Region)

CHAMERA-KISHANPUR VC KISHANPUR S/S

1.1.13

1.1.14 URI I/C ZIANKOT BAY AT WAGOORA

01.02.98

9266.00

377.42 4024.53

97999.05

372.49 3939.56

Hence Incentive=8777,17\*4.30%=Rs.377,42 lacs

<sup>&</sup>lt;sup>2</sup> The equity amount as per Gol Notification F.No. 2/3/Powergrid/Tariff/99-(10) dt.14.05.1999 was fixed at 935.97 Crs, weigted average for the year 1997-98 and Rs 980.02 Crs. for the year 1998-99